

वह साबित करेगी देश में कि वह मर्द से भी ज्यादा मर्द है। इसलिये अगर वह इस लोक सभा की शोभा को बढ़ाना चाहती है तो आज यहां पर संकल्प करें कि इस देश की राजनीति में इतनी गोली, इतनी लाठी, इतनी सारी मनमानी उच्छृंखलता खत्म हो कर एक दूसरी चीज कहना आयेगी। इतना ही मुझे कहना है।

Mr. Speaker: The proposal before the House is that further discussion on this be adjourned. Yesterday we had already taken a decision on the motion of Shrimati Renu Chakravartty. So, Rule 338 should be suspended.

Shri Hari Vishnu Kamath: Rule 340 has to be suspended for that.

Mr. Speaker: No, it is Rule 338.

Shri Surendranath Dwivedy: Sir, I beg to move:

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for adjournment of further debate on the Government motion regarding economic situation be suspended."

Mr. Speaker: The question is:

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for adjournment of further debate on the Government motion regarding economic situation be suspended."

The motion was adopted.

Mr. Speaker: Now I will put the substantive motion of Mr. Dwivedy to the House. The question is:

"That further debate on the Government motion regarding economic situation be adjourned."

The motion was adopted.

12.32 hrs.

RE: REVOCATION OF SUSPENSION OF MEMBERS

श्री मधु लिमये (मुंजर) : अब जब कि इन नियमों को स्थगित कर दिया गया है, मैं आपकी मार्फत प्रस्ताव रखना चाहता हूँ कि जिन लोगों को निकाला गया है उनको वापिस बुला लिया जाए।

अध्यक्ष महोदय : यह अलहदा सवाल है।

Shri Hema Barua (Gauhati): May I repeat that since the situation has improved....

Mr. Speaker: He may give it in writing and I will put it to the House.

श्री बागड़ी (हिसार) : श्री मधु लिमये के प्रस्ताव का क्या हुआ है, अध्यक्ष महोदय ?

12.33 hrs.

PERSONAL EXPLANATION BY MEMBER (Shri Khadilkar)

Mr. Speaker: Mr. Khadilkar wants to give a personal explanation. He has given me advance notice and I have permitted him.

Shri Khadilkar (Khed): Yesterday, while speaking after Mr. Masani, I made some reference to the statements made by Mr. Masani and they were challenged. I had said that if they are found to be incorrect or certain modifications are called for, I will make those modifications on the floor of the House. Yesterday I said:

"He had advised publicly our creditors in America—American creditors—not to advance a cent to India unless Indian Government toes a particular economic line."

I had quoted from memory what I had said during the debate on the no-confidence motion last August.

[Shri Khadilkar]

I will read one more sentence from my yesterday's speech. I said:

"I ask whether it is open to the Member of this Parliament to advise the foreign Government which happens to be the creditor...."

In this connection, the actual statement of Mr. Masani which I quoted then and which was not contradicted runs like this: This is from his speech which was reproduced in the *March of the Nation*, a Bombay paper then—I do not know whether it is published now. He had said that:

"We are going bankrupt, that TTK is going to lead this country to bankruptcy...."

It has no relevance here. The next is important. I said that he has advised other countries this way:

"He welcomed the West German Government's recent decision not to give any more government loans to India and other developing countries except for the legitimate purpose of building roads, bridges, dams and power stations. For everything else, those who wanted capital must go to the money market and raise foreign equity capital".

There is one more sentence which is more important. It is:

"Mr. Masani hoped the US Government would also impose similar economic discipline on the Indian Government by withholding further economic aid unless inflationary policies were abandoned, the proposed Fourth Plan was scrapped, the bias towards heavy industry eliminated and agriculture given the priority that it badly needed."

This is the quotation. Except for one word it is substantially correct. I have used here: "He has appealed to the Government" and at one place: "He advised." Instead of that it

should be: "He hoped." That is a minor correction in what I said yesterday, and I am making it here now.

12.37 hrs.

MERCHANT SHIPPING (AMENDMENT) BILL

Mr. Speaker: We shall now take up the Merchant Shipping (Amendment) Bill. I might inform the House that we have on the Agenda only two Bills. If they are finished earlier, we will have to take up the Calling Attention Notice.

Shri Hari Vishnu Kamath (Hoshangabad): When will the No-confidence Motion come up?

Mr. Speaker: He might settle it with the Leader.

Shri Hari Vishnu Kamath: Major Bills should not be moved before that is disposed of (*Interruption*).

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): Sir, I beg to move:

"That the Bill further to amend the Merchant Shipping Act, 1958, as passed by Rajya Sabha, be taken into consideration."

While moving the motion for consideration, I beg to submit that the Merchant Shipping Act, 1958, prescribes certain minimum standards which Merchant ships should comply with in the interest of safety of life and property at sea. These provisions are based on the International Convention or the Saety of Life at Sea, 1948, which was ratified by India in 1954. This Convention requires cargo ships of 1600 tons gross to have radio telegraphy installation on board the ship. Both cargo and passenger ships are also required to maintain certain life saving and fire fighting appliances which should be open to inspection by the concerned Government authorities. Passenger vessels are required further to comply with additional measures relating to structural safety, stability, safety of navigation, etc.